

Special Economic Zones (Amendment) Act, 2019

No. 8 Of 2019

CONTENT

1. Short title and commencement.
2. Amendment of section 2.
3. Repeal and savings.

An Act to amend the Special Economic Zones Act, 2005.

Special Economic Zones (Amendment) Act, 2019

No. 8 Of 2019

[6th July, 2019.]

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.

- (1) This Act may be called the Special Economic Zones (Amendment) Act, 2019.
- (2) It shall be deemed to have come into force on the 2nd day of March, 2019.

2. Amendment of section 2.

In section 2 of the Special Economic Zones Act, 2005 [28 of 2005], in clause (v),—

- (i) after the words "local authority", the words ", trust or any entity as may be notified by the Central Government" shall be inserted;
- (ii) for the words "authority or company", the words "authority, company, trust or entity" shall be substituted.

3. Repeal and savings.

- (1) The Special Economic Zones (Amendment) Ordinance, 2019 [Ord. 12 of 2019] is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.